

ACT No. VII OF 1932.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 31st
March, 1932.)

An Act to extend the operation of the Salt (Additional Import Duty) Act, 1931.

WHEREAS it is expedient to extend the operation of the
Salt (Additional Import Duty) Act, 1931; It is hereby
enacted as follows:—

1. This Act may be called the Salt Additional Import Duty Short title
(Extending) Act, 1932.

2. In sub-section (3) of section 1 of the Salt (Additional Amendment
Import Duty) Act, 1931 (hereinafter referred to as the said of section 1,
Act), for the figures "1932" the figures "1933" shall be Act XIV of
substituted. 1931.

3. In section 3 of the said Act,—

(a) the existing section shall be numbered as sub-section Amendment
(D), and of section 3,

(b) the following sub-section shall be added, namely:—

"(2) Notwithstanding anything contained in section 4
of the Indian Finance (Supplementary and
Extending) Act, 1931, the additional duty of
customs imposed by that section shall not be
levied or collected in respect of the additional
duty of customs on salt imposed by sub-section
(D)."

Price 1 anna or 1½d.]

MGIPC—L—IX-18—23-4-32—7,000.